

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 301
IB-263/ND/2023
New IA-3152/2024

IN THE MATTER OF:

Aar Kay Industries (Prop. Indian Securities Ltd.) ... **Appellant/Petitioner**

Versus

Jatalia Global Venture Ltd. ... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 02.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the RP : Mr. Mohd Nazim Khan a/w Ms Garima, Mr. Karan

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-3152/2024: For the reasons stated therein, the IA is allowed and the report certifying the list of creditors is kept on record, subject to all just exceptions.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)